

been provided. The road is nearing completion. Electricity is also likely to be provided by the end of next month.

INCOME TAX APPELLATE TRIBUNAL

1383. **Shri Sanganna:** (a) Will the Minister of Law be pleased to state the number of appeals filed against the decisions of the Income-tax Officers of each circle in the State of Orissa before the concerned appellate tribunal, during each of last five years?

(b) How many of them have been since disposed of and pending so far?

(c) How many of them are pending for more than one year, two years, three years, four years and more than five years?

(d) What amount of time can an appellate tribunal take in the maximum for disposal of each appellate case?

(e) Do Government call for returns of pending cases and review them from time to time?

The Minister of Law and Minority Affairs (Shri Biswas): (a) to (c). Two statements are laid on the Table of the House. [See Appendix IX, annexure No. 39.]

(d) It is not possible to say how much time the Tribunal would take to dispose of each case. It all depends upon the nature of the case. A very simple matter may not take more than half an hour. Whereas heavy cases where large stakes are involved or important questions of fact or law arise, may take half to one day for hearing and the Bench may take some weeks to make up its mind and deliver the order.

(e) Monthly statements of institution and disposal of appeals are submitted by the Income-tax Appellate Tribunal to the Ministry of Law, State and Bench wise. Annual statements of institution and disposal are embodied in the Annual Administration Report submitted to the Government.

MINISTERIAL STAFF ABOVE 55 AND BELOW 60

1384. **Shri N. P. Sinha:** Will the Minister of Home Affairs be pleased to state what is the percentage of Ministerial staff in the Central Secretariat who are above 55 and below 60 and who are still in service?

The Minister of Home Affairs and States (Dr. Katju): The information is being collected and will be placed on the Table as soon as possible.

FOREIGNERS WORKING IN COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH

1385. **Dr. Amla:** Will the Minister of Natural Resources and Scientific Research be pleased to state the number of foreigners working at present in the Council of Scientific and Industrial Research, giving their names, nationality, qualifications, experience and salary and other allowances drawn by each of them?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): A statement giving the required information is laid on the Table of the House. [Placed in Library. See No. S-76/53.]

GOVERNMENT PROVIDENT FUND SCHEME

1386. **Shri Mohanlal Saksena:** Will the Minister of Finance be pleased to state the total amount of annual contribution by Government employees to the Government Provident Fund Scheme recovered in 1950-51, 1951-52 and 1952-53?

The Deputy Minister of Finance (Shri M. C. Shah): Apparently the hon. Member is referring to the General Provident Fund maintained by the Central Government. Figures regarding the actual amount of net annual contribution to that Fund are not readily available. However, the gross deposits into the said Fund, that is including (i) repayments of temporary advances and (ii) interest, during the period in question, were as follows:—

	(In lakhs of Rs.)	
1950-51	...	3.81
1951-52	...	4.29
1952-53	(Revised estimates)	4.43.